

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 174 of 2010

Dated : 25th May, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Patel Parsottambhai Lalibhai & Anr. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran, Mr. Anand K. Ganesan,
Ms. Sneha Venkataramani

Counsel for the Respondent(s): Mr. Saurabh Mishra for R.1
Mr. Shashi Mathews for R.2

ORDER

We have heard the learned counsel for the parties. Written Submissions have also been filed by both the Appellant and Respondent No.1.

The learned counsel for the Respondent No.2 seeks some more time to file the comprehensive Written Submissions. He is directed to file the same on or before 06.06.2011 after serving copy on the other side.

Judgment is Reserved.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS